

**The Minister of Finance (Shri Morarji Desai):**

(Rs. in lakhs)

	Grant	Loan
	Rs.	Rs.
1956-57 .	*2.69	35.00
1960-61 . . .	†297.18	..

\*This payment was in respect of flood relief expenditure in 1955-56.

†This amount is made up of Rs. 20 lakhs sanctioned in 1960-61, Rs. 162.84 lakhs sanctioned in 1961-62, and adjustment of overpayment of Rs. 99.34 lakhs and Rs. 15 lakhs made respectively in the years 1955-56 and 1958-59 towards relief expenditure. The overpayment of Rs. 99.34 lakhs during 1955-56 is subject to revision on the basis of audited actuals still awaited.

#### **Indian Citizenship to Persons of Indian Origin in Pakistan**

1574. { Shri A. K. Gopalan:  
Shri Imbichibava:

Will the Minister of Home Affairs be pleased to state:

(a) the number of persons of Indian origin who were in Pakistan at the time of partition or who went there after partition and who have since changed their mind and applied for Indian citizenship;

(b) how many of such persons were granted Indian citizenship and how many were refused;

(c) how many such cases there are from Kerala who have applied for Indian citizenship and who were granted citizenship and/or rejected; and

(d) the reasons for rejecting the applications?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) If, as appears the reference in the first part of the question is to persons

who belonged to territories at present comprising India and who happened to be resident at the time of partition in areas now in Pakistan, the position is that:

- (i) all those who migrated to India from Pakistan before the 19th July, 1948, automatically became Indian citizens and as such it is not possible to give information regarding their numbers; and
- (ii) those who migrated from Pakistan to India on or after 19th July, 1948 could become Indian Citizens by registration. No separate records in respect of the persons who originally belonged to the territories now in India has however been maintained. It is, therefore, not possible to give information regarding the number of such persons also.

As regards the number of persons who went to Pakistan after partition and returned to India at a later stage and applied for Indian Citizenship, the information is being collected and will be placed on the Table of the House.

(b) to (d). The information is being collected and will be placed on the Table of the House.

#### **Muslim Population in Tripura**

1575. **Shri Maheswar Naik:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Muslim population in Tripura has risen by 68 per cent. during the last ten years; and

(b) whether Government have ascertained the cause of this abnormal rise?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) and (b). As the 1961 census figures have not yet been fully tabulated, it is not possible to say to what extent